NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB).No. 347/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd November 2017, 10.30 A.M

Name of the Company		Henkel Adhesives Technologies India Pvt.Ltd -Versus- Ess Dee Aluminum Ltd.		
Under Section		8 & 9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

1. Rahul Anddy,

Henkel Adherives RahulAndy,

ORDER

Ld. Counsel for the corporate debtor is present.

It appears from the record that petitioner has not complied with the provisions of section 9(3)(c) of Insolvency & Bankruptcy Act, 2016. Petitioner is directed to file Bank's Certificate in compliance of the provision of section 9(3)(c) of the I&B Code, 2016 within 10 days.

Petitioner is directed to serve the copy of the order on the Bank so that Bank may issue Certificate for filing before this Tribunal.

The case will be listed on 17/11/2017 instead of 06/11/2017.

Certified copy of the order, if applied for, may be issued immediately upon compliance of all requisite formalities.

Sd

(Jinan K.R.)

Member (J)

Sd

(Vijai Pratap Singh)
Member (J)